

is: this Bill, as I can see, has been brought forward on the floor of the House in order to benefit and protect a particular person who has great influence over the State machinery and the Government in the country—I say to benefit not only the people of the country as such but also the administrative machinery of the country. We have been in Parliament for a long time and I would like him to kindly tell us one single instance where the Government has, with quick steps, what is called, 'double marching in the army', proceeded to bring in the Ordinance. They could not even wait till the commencement of the session. They brought in this Ordinance only two weeks before the Parliament was due to sit. I am posing this question. You will kindly enlighten us as that will make the debate more lively.

MR. DEPUTY-SPEAKER: Is it my duty to enlighten the Members?

SHRI JYOTIRMOY BOSU: I am making a submission. You can reject it. You have been a Professor and, as far as I know, you have not ceased to be a professor. Therefore, I request you to impart education. That will be quite in keeping with...

MR. DEPUTY-SPEAKER: I think this tribe of professor should not increase.

SHRI JYOTIRMOY BOSU: The question—the adjournment will take place immediately—that is before the House is this. This Ordinance has been enforced with great speed. Has there been any instance where an Ordinance has been enforced with great speed as this one?

MR. DEPUTY-SPEAKER: It is six. Now, what do we do? Shall we adjourn now?

17.57½ hrs.

BUSINESS ADVISORY COMMITTEE
FIFTIETH REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, with your permission, I beg to present the Fiftieth Report of the Business Advisory Committee.

MR. DEPUTY-SPEAKER: Now the House stands adjourned to meet again at 11 A.M. tomorrow.

17.58 hrs.

The House then adjourned till Eleven of the Clock on Friday, December 13, 1974/Agrahayana 22, 1896 (Saka).